

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 13150/2023

(Arising out of impugned final judgment and order dated 28-06-2023 in CWP No. 4107/2023 passed by the High Court Of Himachal Pradesh At Shimla)

NEHA SHARMA

Petitioner(s)

VERSUS

HIMACHAL PRADESH PUBLIC SERVICE COMMISSION & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.123069/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP (C) No. 13496/2023

[TO BE TAKEN UP ALONG WITH SLP(C) No. 13150/2023.]

(FOR ADMISSION and I.R. and IA No.124521/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.124522/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 07-07-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Suryanarayana Singh, Sr. Adv.
Ms. Pragati Neekhra, AOR
Mr. Aditya Bhanu Neekhra, Adv.

Ms. Niharika Ahluwalia, AOR
Ms. Ridhi Bansal, Adv.
Ms. Sidhi Bansal, Adv.
Mr. Arpit Sharma, Adv.

For Respondent(s) Mr. Ketan Paul, Adv.
Mr. Shashwat Mehra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondents, returnable in four weeks.

Mr. Ketan Paul, learned counsel, accepts notice for respondent-State of Himachal Pradesh.

Dasti, in addition, is permitted.

It is stated across the Bar that the preliminary examination has to commence from 09.07.2023 but the petitioners have been debarred on account of not furnishing the credential certificate in appropriate format or with full details. It is urged that looking to the terms of the advertisement, not furnishing credential certificate may not be termed as an essential qualification.

Considering the aforesaid, we are inclined to grant interim relief directing respondents to permit the petitioners provisionally to appear in the preliminary examination commencing on 09.07.2023 by issuing necessary admit card specifying the center for examination. It is made clear here that granting provisional permission would not create any equity in favour of the petitioners.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER